

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors
Vs.

Fantastic Buildcon Pvt Ltd & Ors

Order Under Section 7 of IBC, 2016 liq.

... Applicant/Petitioner

... Respondent

Order delivered on 23.01.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Krishna Kumar, Ms. Srujana Suman
Mund, Advs.
For the Liquidator : Mr. B. Vinod Kanna, Mr. Rajnish Mann
With Mr. Om Prakash Vijay, Advs.
For the Respondent :
For the Ex-Management : Mr. Rakesh Kumar, Adv.

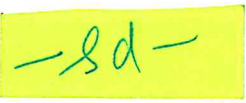
ORDER

CA-569 & 571(PB)/2020:-

Reports filed by the liquidator along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

The application stands disposed of.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)